

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 224
IB-330/ND/2020**

IN THE MATTER OF:

M/s. Vikas Stainless Steel India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Magppie International Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 08.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

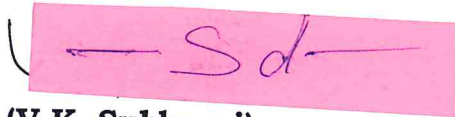
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

**For the Petitioner/Operational-creditor :Mr. Om Prakash Shekhawat,
Advocate.**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the operational creditor. Counsel for the operational creditor has submitted that the corporate debtor is subjected to CIRP process. Therefore, the operational creditor may file his claim before RP of the corporate debtor. The matter is dismissed.



**(V.K. Subburaj)
Member (T)**



**(P.S.N. Prasad)
Member (J)**